

State Vs. Anita
FIR no. 227/2018
Under Section 302/34 IPC
PS Darya Ganj

01.07.2020.

Present: Ld. Addl. PP for State.
Sh. Sachin Kumar Jain, Ld. LAC for accused/applicant
(through V/C)

Heard. Perused.

Ld. LAC for accused/applicant submits that accused/applicant is in JC since 16.09.2018 and application in hand has been filed on her behalf for grant of interim bail for a period of 45 days. It is further submitted that the present matter is not covered by any kind of guidelines of High Powered Committee as accused/applicant has not completed two years in Jail. It is further submitted that a liberal view be taken and accused/applicant be permitted to live in self isolation at her home with her family members.

On the other hand, Ld. Addl. PP for State has submitted that in the present matter accused/applicant alongwith co-accused has committed murder of her husband and no details of family members of accused/applicant has been mentioned in the application in hand. It is further submitted that keeping in view the seriousness of the allegations accused/applicant is not entitled to any relief.

I have duly considered the rival submissions. I have

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State Vs. Anita
FIR no. 227/2018

perused the record carefully.

Admittedly, the present matter/application is not covered under any guidelines/minutes of meeting of High Powered Committee as accused/applicant has not completed two years in judicial custody in this case. Allegations against accused/applicant are of very serious nature. Statement of material witnesses is yet to be recorded in Court. Neither details of family members nor address of accused/applicant is mentioned in the application in hand, with whom/where accused/applicant intends to spend her time. It is reiterated that the allegations against accused/applicant are that she alongwith co-accused had murdered her husband.

Keeping in view the aforesaid facts and circumstances, I find no merits in the present application. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti as requested.


01/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/01.07.2020

State vs. Pawan Arora
FIR No. 78/2020
under Section 22/25 NDPS Act
PS Crime Branch (Narcotics Cell)

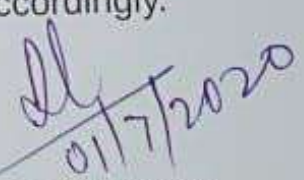
01.07.2020.

Present: Ld. Addl. PP for State.
SI Ashok Kumar i.e. IO alongwith file.
Ld. Counsel for accused/applicant **(through V/C)**.

Heard. Perused.

The application in hand is hereby disposed of as withdrawn
as requested by Ld. Counsel for accused/applicant with liberty to file
the same in the court having territorial jurisdiction over the matter.

Application stands disposed of accordingly.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/01.07.2020

State Vs. Rohit
FIR no. 238/2018
under Section 302 IPC
PS Sarai Rohilla

01.07.2020.

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant **(through V/C)**.

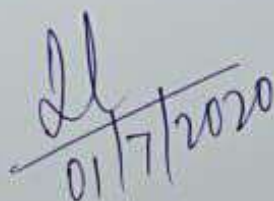
Heard. Perused.

Ld. Counsel for accused/applicant submits that application in hand has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days on the basis of minutes of meeting of High Powered Committee dated 18.05.2020. It is further submitted that accused/applicant was arrested on 22.06.2018 and he is in custody since then i.e. for more than two years. It is further submitted that accused/applicant is having absolutely clean antecedents and he was never involved in any other case nor he is a previous convict. It is further submitted that conduct of accused/applicant in Jail is good and he has not been awarded with any punishment in jail till date.

On the other hand, Ld. Addl. PP for State has strongly opposed the application in hand on the ground that offence in question is very serious one and as per guidelines/minutes of meeting dated 18.05.2020, interim bail is not to be claimed as a matter of right.

I have duly considered the rival submissions. I have perused the record carefully.

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01/7/2020

State Vs. Rohit FIR no. 238/2018

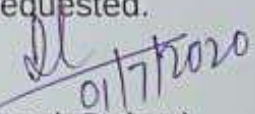
As per report received from concerned jail superintendent, the overall conduct of accused/applicant in jail is satisfactory/good and he has not been awarded any punishment till date. As per report of IO, apart from the present case accused/applicant was involved in a case vide FIR No.10/2011 under Section 279/338 IPC. However, the present status of case vide FIR no. 10/2011 has not been mentioned in the report.

Admittedly, accused/applicant is in JC since the last more than two years. Conduct of accused/applicant in jail is good/satisfactory. No previous conviction has been proved/alleged against accused/applicant.

Keeping in view the aforesaid facts and circumstances, ***accused/applicant is hereby admitted to interim Bail for a period of 45 days from the date of his release from jail on his furnishing personal bond in the sum of Rs.25,000/- with one surety in the like amount to the said satisfaction of this court. Accused/applicant shall surrender before concerned jail superintendent on expiry of period of interim bail.***

Application stand disposed of accordingly.

Copy of order be given dasti as requested.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/01.07.2020

State Vs. Chander Shekhar
FIR no. 78/2020
under Section 22/25 NDPS Act
PS Crime Branch (Narcotics Cell)

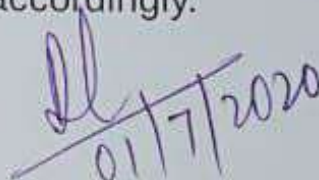
01.07.2020.

Present: Ld. Addl. PP for State.
SI Ashok Kumar i.e. IO alongwith file.
Ld. Counsel for accused/applicant **(through V/C)**.

Heard. Perused.

The application in hand is hereby disposed of as withdrawn
as requested by Ld. Counsel for accused/applicant with liberty to file
the same in the court having territorial jurisdiction over the matter.

Application stands disposed of accordingly.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/01.07.2020